

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Part Heard Bench)

Item No.-303

IB-211/ND/2022

IA/5670/2023, IA/1760/2024

IN THE MATTER OF:

JKM Infrastructure Pvt Ltd.

Vs.

Cadillac Infotech Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 29.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Abhinav Mukhi, Mr. Shantanu Tomar, Advs.

For the Respondent : Mr. Sanjeev Deora, Ms. Bani Dixit, Mr. Aditya Puri,
Advs.

ORDER

IA/5670/2023:-

Ld. Counsel on behalf of both the sides are present and submitted that they have filed their written submissions. However, written submissions of both the sides are not reflected on the e-portal. Ld. Counsels are directed to approach the Registry and cure the defects, if any, so that their written submissions are reflected on the e-portal. List the matter on **13.05.2024**.

IA/1760/2024:-

List this application on **13.05.2024**.

**Sd/-
(RAHUL BHATNAGAR)
MEMBER (T)**

**Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)**